



2026:AHC:51000-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 44625 of 2013

Raju

.....Petitioner(s)

Versus

State of U.P. through Secretary and 3 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shiv Kant Mishra
Counsel for Respondent(s)	:	Rajiv Singh, S.C., Brajesh Kumar Singh, Mahesh Narain Singh, Suresh Singh

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. The matter has been listed under the category of 'oldest pending cases in this High Court, for priority hearing'.
2. This petition, purportedly in public interest, has been filed seeking quashing of the order dated 14.07.2009 (Annexure-2) issued under Section 117(6) of U.P. Zamindari Abolition and Land Reforms Act, 1950 ('the Act') with the submissions that the land in question was recorded as pasture land and that a school was standing thereon.
3. Instructions have been produced on behalf of respondent no. 3 *inter alia* indicating that the land comprising Khasra No. 484 was recorded in the name of Machhala wife of Rajmed and Gyani, however, subsequently the said entries were quashed under Section 198(4) of the Act and the land was vested in the Gram Sabha, which fact was suppressed and incomplete revenue record was produced before the Court. The possession of the land in question is with respondent no. 3.
4. None is present for the petitioner.
5. It appears that due to passage of time, the petitioner has lost interest in the petition and in view of the factual report produced by respondent no. 3, as noticed hereinbefore, we do not find any reason to keep the present petition pending.

6. Consequently, the petition is dismissed.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

March 12, 2026

RK/AKShukla